

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 601
IB-356/PB/2019

IN THE MATTER OF:

M/s. Tuf Metallurgical Pvt. Ltd.

...PETITIONER

Vs.

M/s. Wadhwa Glass Processors Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 13.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent/Corporate Debtor :Adv. Saswat Kumar Acharya &
PCS- Mr. Ashutosh Khemani

ORDER

Proxy Counsel on behalf of the Financial Creditor is present and submitted that the main Counsel is not available today and therefore, sought adjournment. Ld. Counsel for the Corporate Debtor is present. This matter is pending since 2019 and on the last date of hearing i.e. 08.04.2024 Ld. Counsel for the Financial Creditor sought time on the ground that he had been engaged recently. Last opportunity is given to the Financial Creditor to argue the matter. List the matter on **02.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)